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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

S.A. No. 393/92

Date of Order: 1.2.93

BETWEEN:

1. K.Ravi
2. B.Hanumantha Rao
3. B.Sambasiva Rao
4. A.Sekhara Babu
5. K.Appal Narasimha Rao
6. P.Rama Rao
7. K.Lakshmana Rao
8. G.Akula Babu
9. N.Rambabu
10. B.Joga Rao
11. B.Rambabu
12. Mohd. Hussain
13. B.Joga Rao
14. S.Venkata Rao
15. G.Paydaiah
16. M.K.Giridharan
17. S.K.Amir
18. P.Appa Rao
19. S.T.Singh
20. CH.Mahesh
21. K.Appa Rao
22. A.Anasari .. Applicants.

A N D

1. The Garrison Engineer,
(P) E/M, Dry Dock,
C/o.CWE(P) Dry Dock,
Naval Base Post,
Visakhapatnam.
2. C.W.E.(P) Dry Dock Naval Base Post,
Visakhapatnam -14.
3. Chief Engineer (Navy) 9, IRSD Area,
Kancharapalam Post, Visakhapatnam.
4. Chief Engineer, Southern Command,
Pune - 1.
5. Engineer-in-Chief, E-in-Cs, Branch,
AHQ., DHQ., Post, Kashmeeri House,
New Delhi.
6. The Union of India, Ministry of Defence,
Rep. by Secretary, New Delhi. .. Respondents.

Counsel for the Applicants

.. Mr.Rangaiah
for
Mr.V.Venkataramana

Counsel for the Respondents

.. Mr.M.Jagan Mohan Reddy

CORAM:

HON'BLE SHRI R.BALASUBRAMANIAN, MEMBER (ADMN.)

HON'BLE SHRI T.CHANDRASEKHARA REDDY, MEMBER (JUDL.)

Order of the Division Bench delivered by
Hon'ble Shri R.Balasubramanian, Member (Admn.) .

After hearing Mr Rangaiah for Mr.V.Venkataramana,
Advocate for the applicant and Mr.M.Jagan Mohan Reddy, Standing
Counsel for the respondents, M.A. 514/92 is allowed.

The prayer in the O.A. is to direct the respondents to
confer the benefits of letter No.2(17)51/1085/D/CIV.2 dated
10.9.1953 and treat them as regular Industrial employees from
the date of their initial appointment with all consequential
benefits.

3. The learned counsel for the applicant has written a
letter on 20.1.1993 that the respondents had virtually decided
to consider the prayer, but, ^{Key Note} it was awaiting the sanction of
Local Recruitment Sanction (L.R.S.) by the competent authority.
When the case was taken up today Mr.Rangaiah stated that the
case is fully covered by the judgement dated 16.10.1992 in
O.A.1194/91 of this Tribunal. The learned counsel for the
respondents Mr.M.Jagan Mohan Reddy did not dispute the fact
and stated that ^{he} is under instructions that the much awaited
L.R.S. had already been received. Mr.N.R.Devraj further ^{however}
stated that the applicants in this case are not similarly
placed to the O.A.1194/91 or 1195/91.

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4. Under these circumstances, we give the same direction to the respondents as in O.A.1194/91. Namely "we direct the respondents herein to consider the case of the applicants, if they are placed similar to the applicants in O.A.1194/91, for regularisation of their services in their turn in preference to their juniors from the [redacted] date of the initial appointment in the sanctioned posts available."

Application is disposed of with no order as to costs.

R.Balasubramanian
(R.BALASUBRAMANIAN)
Member (Admn.)

T.Chandrasekhar Reddy
(T.CHANDRASEKHARA REDDY)
Member (Judl.)

Dated: 1st February, 1993

Dy. Registrar (J)

5/10/93

(Dictated in Open Court)

Copy to:-

1. The Garrison Engineer, (P) E/M, Dry Dock, C/o CWE (P) Dry Dock, Naval Base Post, Visakhapatnam.
- sd 2. C.W.E. (P) Dry Dock Naval Base Post, Visakhapatnam-14.
3. Chief Engineer (Navy) 9, IRSD Area, Kancharapalem Post, Visakhapatnam.
4. Chief Engineer, Southern Command, Pune-1.
5. Engineer-in-Chief, E-in-Cs, Branch, AHQ., DHQ., post, Kashmeeri House, New Delhi.
6. Secretary, Ministry of Defence, Union of India, New Delhi.
7. One copy to Sri. V.Venkataramana, advocate, 62/2rt, Saidabad colony, Hyd.
8. One copy to Sri. M.Jagan Mohan Reddy, Addl. CGSC, CAT, Hyd
9. One spare copy.

Rsm/-

2nd copy
9/2/93

0-2-393/92

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. V. NEELADRI RAO : V.C.

AND

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

AND

THE HON'BLE MR. CHANDRA SEKHAR REDDY : MEMBER (J)

AND

THE HON'BLE MR.

DATED: 11/2/1993

ORDER/JUDGMENT:

R.P. / C.P. / M.A. No.

in

M.A. No.

393/92

T.A. No.

(W.P. No.)

Admitted and Interim directions
issued.

Allowed

Disposed of with directions

Dismissed as withdrawn

Dismissed

Dismissed for default

Rejected/Ordered

No order as to costs.

pvm

